

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 144 OF 2017 &
IA NOs. 366 & 1153 OF 2017**

Dated: 10th January, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Sugar Mills Association Madhya PradeshAppellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Ms. Neha Garg
Ms. Rhea Lurthra
Ms. Parichita Chowdhury

Counsel for the Respondent(s) : Mr. S. Venkatesh
Mr. Pratyush Singh for R-1

Mr. Anuradha Mishra for R-2

ORDER

**IA NO. 1153 OF 2017
(Appl. for condonation of delay in filing reply)**

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 144 OF 2017

Learned counsel for respondent No.1 seeks four weeks more time to file reply. He may take steps to file the same on or before 08.02.2018 after serving copy on the other side. Rejoinder may be filed within four weeks thereafter.

List the matter on **15.03.2018.**

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/mk